

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
F.A. No. 55 of 2016**

The Union of India through the General Manager, Eastern
Railway ... Appellant

Versus

Shayam Deo Uraon & Ors. ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Vijay Kr. Sinha, Advocate

For the Respondents : Mr. Sachin Kumar, Advocate

Order No.06 Dated- 29.06.2020

Issue notice to the respondents in the matter of limitation.

The appellant is directed to file requisites for service of notice upon the respondent nos.1 to 5 under registered cover with A/D as well as under ordinary process within two weeks, failing which, this first appeal shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this first appeal after receipt of service report of notice issued to the respondent nos.1 to 5.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-